

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4758
ANSWERED ON:23.04.2010
CAG AUDIT REPORT
Dhruvanarayana Shri R.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) : whether the Comptroller and Auditor General of India (CAG) has revealed in its recent Audit Report on the National Commission for Women (NCW) a huge backlog of complaints were not either taken up or dispose of;
- (b) : if so whether CAG has also observed that out of 22 NGOs or individuals that were given grants worth Rs. 22 lakhs for research projects, 15 have not even submitted an Interim Report;
- (c) : if so, the outcome of the Report and other shortcomings of the Commission mentioned in the Audit Report;
- (d) : the reaction of the Government thereto; and
- (e) : the steps taken by the Government on the Audit Report?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) : Yes, Madam. In the annual audit inspection of 2008-09, issue of pendency has been pointed out. Efforts are made to settle and cut down the pendency by NCW. However, as NCW depends on State Government, District Administration, Police Officers and other departments of Government and private companies for reports and is required, in matrimonial discord cases & domestic violence cases, to hold detailed hearing/ counselling sessions with the concerned parties, the pendency results.
- (b) : Sanctioning of grants for Research Studies to NGOs/individuals, is part of a process which spillover at times, to the next financial year depending on the complexity of the study. As a result, there is a gap between the release of grant and submission of study report.
- (c), (d) & (e) : The audit has found the general condition of the accounts of the NCW satisfactory. The points raised by audit have been noted by NCW, for corrective action, wherever required.